

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1492/(MAH)/2017

CORAM:

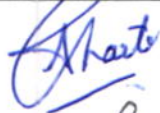
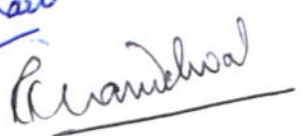
Present: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Mudra Online Technologies Pvt. Ltd.
V/s.
Midas Shelters Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Amit Ashok Ghate	Advocate	
2	Rajesh Khadgilwal Adv for Petitioner	Advocate	

ORDER

C.P. No. 1492/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.
2. The Respondent seeks adjournment for filing Reply.
3. The Respondent is directed to file his Reply within Three Weeks after duly serving the copy on the other side.
4. The matter is posted to **15.01.2018**.

11.12.2017

Aah

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)